

*[English]***Rural University in Kerala**

4694. SHRI RAMESH CHENNITHALA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal for starting Rural University in Kerala;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) There is no such proposal under consideration of the Central Government.

(b) and (c) Do not arise.

Roads Connecting Metro-cities

4695. SHRIMATI KRISHNA BOSE:
DR. KRUPASINDHU BHOI:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether there is any plan to connect all the metropolitan cities with their rural and industrial hinterlands by road;

(b) if so, the total expenditure incurred thereon during the last three years on such projects implemented in Delhi, Calcutta, Bombay and Madras respectively;

(c) whether the Government propose to involve private entrepreneurs in developing such types of infrastructure; and

(d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (d) Government of India is primarily responsible for development of National Highways in the country which generally connects the State Capitals and Major Cities throughout the country. Development of the road network connecting the rural and specific industrial areas to the National Highways is the responsibility of the respective State Governments. However, Government has taken steps to involve private sector in the development of National Highways as a supplement to the efforts being made through Budgetary support. NH act has already been amended to permit private sector participation in development of National Highways. The allotment for National Highways for the country including those linking Delhi, Calcutta,

Bombay and Madras for the last three years are as under:-

Years	N + (Allotment) (Rs. in lakhs)	M & R
1993-94	49493.00	20982.00
1994-95	63029.50	24690.00
1995-96	67831.00	28443.96

Indo-Bangladesh Friendship Treaty

4696. SHRI AJMEERA CHANDU LAL:
DR. T. SUBBARAMI REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the features of Indo-Bangladesh Friendship Treaty;

(b) the date by which the Treaty is to expire;

(c) whether India and Bangladesh propose to renew the Treaty;

(d) if so, the details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b) The Treaty of Friendship, Cooperation and Peace between India and Bangladesh was signed on March 19, 1972; and is valid for 25 years. i.e. till March 18, 1997. The Treaty is aimed at fraternal and good neighbourly relations between the two countries and is based on the tenets of non-alignment, peaceful co-existence, mutual cooperation and non-interference in each other's internal affairs and mutual respect for territorial integrity and sovereignty. The Treaty also stipulates that both the countries shall refrain from any aggression against each other and shall not allow the use of their territories for committing any act that may cause military damage to or constitute a threat to the security of either countries.

(c) to (e) The Government of Bangladesh have not conveyed any official communication expressing their views on the Treaty. The question of whether the Treaty should be renewed may be considered by Government at the appropriate time.

[Translation]

Nasha Mukti Capsule

4697. SHRI SATYA DEO SINGH:
KUMARI UMA BHARATI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether with a view to free the drunkards from the habit of consuming alcohol, an ayurvedic capsule called 'Nasha Mukti Capsule' has been developed;